

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHOBHA ASARS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHOBHA ASARS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22nd May, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36996MH2008PTC182521
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 401/402, 4th Floor, Prasad Chambers, Tata Road No.2 Charni Road (East), Opera House, Girgaon Mumbai Mumbai City MH 400004 IN
6.	Insolvency commencement date in respect of corporate debtor	<p>17th February, 2023</p> <p>An Appeal bearing CA(AT)(Ins) No. 230 was filed by suspended board before NCLAT which vide its order dated 1st March 2023 and directed the undersigned not to proceed further with CIRP process with respect to the Corporate Debtor.</p> <p>The said Appeal was allowed on account of settlement between parties and CIRP order dated 17th February 2023 was set aside by Hon'ble NCLAT.</p> <p>The Org. Petitioner Ashit Patel and Keyur Shah, Partners of Winkey filed I.A. bearing 2940 of 2023 for restoration and dismissal of Appeal on account of breach of settlement agreement. The said I.A. for restoration was allowed vide Order dated 5th February 2024 and subsequently vide order dated 4th March 2024 dismissed the Appeal thereby restoring the CIRP with respect to the Corporate Debtor.</p> <p>Hence, CIRP would be deemed to commence from 4th March 2024 when Hon'ble NCLAT dismissed the Appeal and restored the CIRP process with respect to the Corporate Debtor.</p>

7.	Estimated date of closure of insolvency resolution process	1 st September, 2024 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISHA SANJAY AGRAWAL IP No. IBBI/IPA-003/IPA-ICAI- N-00241/2019-2020/12836
-9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manisha & Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra, 440001. m taiyal@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manisha & Associates, 238 Shriram Towers Near NIT Sadar, Nagpur, 440001. Maharashtra. Email id: shobhaasarsip@gmail.com
11.	Last date for submission of claims	18 th March, 2024 (being 14 days from 5 th March 2024 i.e. the date of receipt of the said order of NCLAT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHOBHA ASARAS PRIVATE LIMITED** on 17th February 2023.

An Appeal bearing CA(AT)(Ins) No. 230 was filed by suspended board before NCLAT which vide its order dated 1st March 2023 and directed the undersigned not to proceed further with CIRP process with respect to the Corporate Debtor.

The said Appeal was allowed on account of settlement between parties and CIRP order dated 17th February 2023 was set aside by Hon'ble NCLAT, Vide their order dated 1st March 2023.

The Org. Petitioner Ashit Patel and Keyur Shah, Partners of Winkey filed I.A. bearing 2940 of 2023 for restoration in NCLAT and dismissal of Appeal on account of breach of settlement agreement. The said I.A. for restoration was allowed vide Order dated 5th February 2024 and subsequently vide order dated 4th March 2024 dismissed the Appeal thereby restoring the CIRP with respect to the Corporate Debtor.

Hence, CIRP would be deemed to commence from 4th March 2024 when Hon'ble NCLAT dismissed the Appeal and restored the CIRP process with respect to the Corporate Debtor.

The creditors of **SHOBHA ASARAS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 18th March, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other

creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th March, 2024
Place: Nagpur



Manisha Sanjay Agrawal
Interim Resolution Professional

In the matter of SHOBHA ASARAS PRIVATE LIMITED
Registration No. IBBI/IPA-003/IPA-ICAI-N-00241/2019-20/12836